

(i) some officers being on deputation; (ii) likely retirement within next two years; (iii) non-completion of tenure of 4 years service by officers in a particular station outside Delhi; and (iv) consideration of personal requests of officers for retention in Delhi.

[English]

#### **Expert Committee on Delhi Hospitals**

\*29 SHRI DEVENDRA PRASAD YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the expert committee set-up in the wake of the death of a diplomat in a Delhi Hospital due to AIDS has submitted its report,

(b) if so, the main recommendations of the Committee; and

(c) the action taken/proposed to be taken by Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD).

(a) to (c) A Group of Experts under the Chairmanship of the Director General of Health Services met on 8th May, 1990 to review hospital procedures on care of HIV (Human Immuno Deficiency Virus) infected persons keeping in view the recommendations made by experts in a meeting convened by the Indian Council of Medical Research on the 6th march, 1990. The Group endorsed the recommendations made by the ICMR regarding hospital policies on care of HIV infected persons and prevention of accidental infection

In regard to the disposal of bodies of AIDS cases and associated post-mortem and embalming procedure, the Group made the following recommendations.-

(i) dead-bodies of all the cases of infectious diseases like AIDS, rabies, hepatitis, measles etc. should be put in double polythene bag and sealed. The tags indicating the name of the deceased and infectivity of the body should be placed both on the body as well as on polythene bag.

(ii) while performing post-mortem/embalming, gloves and gum boots should be used by the staff and the staff should be properly immunised periodically against infectious diseases.

(iii) a common proforma should be developed for embalming the body of cases of infectious diseases.

The Directorate General of Health Services issued detailed guidelines to the Principals of Medical Colleges on the 2nd May, 1990 regarding handling and disposal of dead-bodies of AIDS cases, care of HIV infected persons and prevention of accidental infection in hospitals.

#### **Supply of Rice to Kerala**

\*30. SHRI VAKKOM PURUSHOTHAMAN:  
SHRI S. KRISHNA KUMAR:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the procurement of rice during the last seasons;

(b) the monthly allotment of rice requested by Government of Kerala for statutory rationing;

(c) how much has been sanctioned for the month of August, 1990;

(d) whether Government propose to increase the monthly allotment and sanction additional quota for Onam festival; and

(e) if not, the reasons therefor?

**THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):**

(a) The total procurement of rice (including paddy in terms of rice) during the last marketing season, i.e., 1988-89 (October-September) was 77.22 lakh tonnes.

(b) The State Government has been demanding allocation of 1.60 lakh tonnes of rice per month since February, 1990.

(c) The State Government was allocated 1.35 lakh tonnes of rice of the month of July, 1990.

(d) An increase in the allocation of rice to Kerala has already been made from July, 1990 quota. In order to enable Kerala Government to meet increased demand during Onam festival, an additional allocation of 20,000 tonnes has also since been made.

(e) The allotments of wheat and rice are made to the various States/Union Territories on a month to month basis, taking into account the overall availability of stocks in the Central Pool, relative needs of the various States, market availability and other related factors. These allotments are, however, only supplemental to open market availability.

#### **Labour Courts in Delhi**

\*31. **SHRI R.N. RAKESH:**  
**SHRI MANIKRAO HODLYA**  
**GAVIT:**

Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to set up more labour courts in Delhi to remove the over burden on present labour courts and expedite finalisation of the pending cases;

(b) if so, the number of such courts to be set up;

(c) the time by which these courts will be set up; and

(d) the funds allocated for this purpose, if any?

**THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):**

(a) Yes, Sir.

(b) and (c). One more Central Government Industrial Tribunal-cum-Labour Court and four more Labour Courts under the Delhi Administration, are proposed to be set up during the current year.

(d) A sum of Rs. 5.00 lakhs each has been provided by the Central Government/Delhi Administration.

[*Translation*]

#### **Plight of Katihar Jute Mills Workers**

\*32. **SHRI YUVRAJ:** Will the Minister of LABOUR be pleased to state:

(a) whether the Katihar Jute Mills in Bihar is making its normal production and if not, the reasons therefor;

(b) whether the workers of the mills are being paid their wages regularly and also receiving repayment of the outstanding amount of their provident fund;

(c) if not, the details thereof, and

(d) the corrective measures taken or proposed to be taken in this regard?